

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, COURT II**

**IA.No.3128/2022**

**IN**

**IA 338/2021**

**IN**

**CP(IB)4258/MB/C-II/2019**

Under Rule 11 of the National Company Law  
Tribunal Rules, 2016

**Application under Section 60(5) of the  
Insolvency & Bankruptcy Code, 2016**

**.... Applicant**

**In the matter of**

**Piramal Capital & Housing Finance Limited  
(Formerly known as Dewan Housing  
Finance Corporation Limited**

601, 6<sup>th</sup> Floor, Piramal Amiti Bldg, Piramal  
Agastya Corporate Park, Kamani Junction,  
LBS Marg, Kurla West Mumbai MH 400070

**...Applicant**

V/s

**Kapil Wadhawan & Ors.**

i) 23, Sea View Palace Pali Hill, Bandra  
(West) Mumbai- 400050.

ii) 13<sup>th</sup>, 14<sup>th</sup>. 15<sup>th</sup> and 16<sup>th</sup> Floor, DB Breeze,  
Khar (West), Mumbai- 400 052.

Presently in judicial custody

Taloja Central Jail, Inampuri, Taloja, Navi  
Mumbai, Maharashtra- 410208

**...Respondents**

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, COURT II  
IA.No.3128/2022 In IA.No.338/2021  
In CP(IB)4258/MB/C-II/2019

**In the matter of**  
**Administrator of Dewan Housing Finance**  
**Corporation Limited**

.... Applicant

V/s

**Kapil Wadhawan & Ors.**

..... Respondents

**In the matter Between**

**Reserve Bank of India**

... Financial Sector Regulator

V/s

**Dewan Housing Finance Corporation Limited**

... Corporate Debtor/ Financial  
Service Provider

**Order delivered on: 09.02.2023**

**Coram:**

Hon'ble Member (Judicial) : Justice P. N. Deshmukh (Retd.)

Hon'ble Member (Technical) : Mr. Shyam Babu Gautam

**Appearances:**

For the Applicant : Ms. Chitra Rentala, Advocate

For the Respondent : Sr. Counsel, Mr. JP Sen  
a/w Mr. Vishesh Malviya

**ORDER**

***Per: CORAM***

1. The present Application IA 3128 of 2022 has been filed by the Applicant seeking amendment of the memorandum of parties in the IA 338 of 2021 and all necessary consequential amendments to the IA 338 of 2021.
2. The Applicant has also prayed to substitute its name “Piramal Capital & Housing Finance Limited” to be substituted in place of the erstwhile Administrator, Mr. Subramaniakumar.
3. The similar issue has been dealt in the IA 2852 of 2021. In view of the same, the present Application IA 3128 of 2022 is allowed and disposed of.

**Sd/-**

**SHYAM BABU GAUTAM  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE P.N. DESHMUKH  
MEMBER (JUDICIAL)**